

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 87439 OF 2018

[Arising out of Order-in-Appeal No: NA/GST A-III/MUM/314 & 315/17-18 dated 27th December 2017 passed by the Commissioner of GST & Central Excise (Appeals-III), Mumbai.]

Sajjan Kumar Dokania

Dev Park, 18R Juhu Village, JVPD Scheme
Mumbai - 400049

... Appellant

versus

Commissioner of GST & Central Excise

95 Pirmal Chambers, Jijibuoy Lane, Lalbaug
Parel, Mumbai - 400012

...Respondent

WITH

SERVICE TAX APPEAL NO: 87440 OF 2018

[Arising out of Order-in-Appeal No: NA/GST A-III/MUM/360/17-18 dated 9th February 2018 passed by the Commissioner of GST & Central Excise (Appeals-III), Mumbai.]

Sajjan Kumar Dokania

Dev Park, 18R Juhu Village, JVPD Scheme
Mumbai - 400049

... Appellant

versus

Commissioner of GST & Central Excise

95 Pirmal Chambers, Jijibuoy Lane, Lalbaug
Parel, Mumbai - 400012

...Respondent

APPEARANCE:

Shri Manas Kulkarni, Advocate for the appellant

Shri SBP Sinha, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: 85233-85234/2025

DATE OF HEARING:	17/02/2025
DATE OF DECISION:	17/02/2025

PER: CORAM

On behalf of appellant it is submitted that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and furnished final discharge certificate issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

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